

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

14/02/2020

O.A./260/68/2020

MANOJ KUMAR PATEL  
-V/S-  
BHARAT SANCHAR NIGAM LTD

ITEM NO:11

FOR APPLICANTS(S) Adv. : Mr. A. Pati

FOR RESPONDENTS(S) Adv.: Mr. K.C. Kanungo

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsel for the applicant and Mr. K.C. Kanungo, Ld. Counsel for the respondents.</p> <p>Applicant's counsel submits that the applicant is aggrieved by the order of the BSNL by which he has been given additional charge of Rourkela Division. It is seen that as per order of this Tribunal dated 20.01.2020 passed in O.A. No.732/19 (Annexure-A/4), the applicant is to be relieved by the respondents by 29.02.2020 as stated in the said order.</p>
	<p>Respondents' counsel submitted that it is the prerogative of the respondents to make administrative arrangements for day to day management and accordingly, the applicant has been given additional charge of Rourkela Division.</p>
	<p>Learned counsel for the applicant does not want to press the O.A. in view of the above submissions. Accordingly, the O.A. is disposed of as not pressed. The applicant will have liberty to take appropriate action under law if the order dated 20.01.2020 passed in O.A.</p>

No.732/19 is not complied with by the respondents.

Copy of this order to Ld. Counsels for both sides.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

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